



Government of India
Ministry of Power
Central Electricity Authority
System Planning & Project Appraisal Division
Sewa Bhawan, R. K. Puram, New Delhi-110066
Website: www.cea.nic.in



[ISO: 9001:2008]

No 100/11/REC/2012-SP&PA/2122

Dated. 17.11.2014

To

The Secretary,
Central Electricity Regulatory Commission,
3rd and 4th Floor, Chanderlok Building
36, Janpath, New Delhi-110001

Subject: Talcher-II Transmission Co. Ltd. (TTCL) through tariff based competitive bidding

Reference: CERC letter no. CERC/Engg/Tr./19/MP/2013 dated 17.09.2014

Madam,

This has reference to CERC letter dated 17.09.2014 requesting CEA to provide information regarding the transmission scheme awarded to Talcher-II Transmission Co. Ltd. (TTCL) under TBCB and elaborating - requirement under prevailing circumstances, feasibility along the proposed route, necessity for continuing with the scheme, time frame in which it is required and impact in the event of discontinuing with the scheme. In this respect, the details regarding the transmission scheme to be implemented by TTCL, awarded through Tariff Based Competitive Bidding, are given below:

I. Scope of the scheme

- i) Talcher II – Rourkela 400kV (Quad) D/C line
- ii) Talcher II – Behrampur 400kV D/C line
- iii) Behrampur – Gazuwaka 400kV D/C line
- iv) Behrampur 3x315 MVA 400/220 kV Substation in Odisha

2. Requirement under prevailing circumstances

Transmission elements covered under the scheme were planned as back-up transmission system to cater to pole outage of Talcher - Kolar bipole HVDC line which evacuates power from Talcher-II STPS (2000MW) dedicated to SR beneficiaries. These elements, besides providing reliability to power evacuation from Talcher-II meeting (n-1) security, were envisaged to enhance inter-regional transfer capacity between ER and SR. All subsequent transmission network expansion planning exercises, approval and implementation have been undertaken by CEA/CTU factoring all the elements in the scheme to be in place. As per the information available in CEA, there is no physical progress visible on the ground as of now about the TTCL scheme. Due to non-availability of this transmission scheme, reliability of Talcher evacuation system is getting compromised and also system constraints are being faced during export of power from Eastern Region to Southern Region in Jeypore - Gazuwaka section, and also leads to backing down of Talcher-II generation in the event of pole outage. Implementation of the above transmission elements is an urgent requirement.

3. Feasibility along the proposed route

The project developers have obtained authorisation u/s 164 of the Electricity Act 2003. The feasibility of construction of the lines on the route alignment, for which the authorisation u/s 164 was obtained, is responsibility of the project developer. We have no comments in this regard. However, it is mentioned that the authorisation u/s 164 was obtained by the developer in August, 2011 and no physical work has yet been started on these transmission lines. The work in respect of implementation for the Behrampur 400 kV substation has also not been commenced.

4. Necessity for continuing with the scheme

It is to reiterate that due to non-availability of the above transmission scheme, system constraints are being faced as any outage of the Talcher - Kolar HVDC system not only reduces export of power to Southern Region but also leads to backing down of Talcher-II generation. Further, the delay in completion of this scheme also adversely impacts export of power from Eastern Region to Southern Region. Thus, absence of system covered in the scheme is adding to congestion in transmission system and integrated operation of the grid is getting compromised.

5. **Time frame in which it is required**

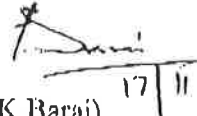
As stated above, this scheme needs to be implemented without any further delay and may be completed as early as possible.

6. **Impact, if any, in the event of discontinuing with the scheme**

As stated above, the scheme is essential and may not be discontinued. A discontinuation of the scheme would involve a re-run of the system planning and approval process and consequent additional delay in the execution/completion. Impact of this would be that situation of unreliable system operation and increased congestion in transmission system would get prolonged for the further period till the required system is put in place. It is recommended that the scheme may not be discontinued.

7. Further to above, it is mentioned that the prior approval for this scheme u/s 68 of the Electricity Act 2003 was given on 8-12-2008 with the condition that the implementing agency will commence construction of the project within 3 years, unless this term is extended by the Ministry of Power. As per the records available in CEA, this approval has not been extended as of now.

Yours faithfully,



(T.K. Barai)
Secretary, CEA



Government of India
Ministry of Power
Central Electricity Authority
System Planning & Project Appraisal Division
Sewa Bhawan, R. K. Puram, New Delhi-110066
Website: www.cea.nic.in



[ISO: 9001:2008]

No. 100/11/REC/2012-SP&PA/2125

Dated: 17.11.2014

To

The Secretary,
Central Electricity Regulatory Commission,
3rd and 4th Floor, Chanderlok Building
36, Janpath, New Delhi-110001

Subject: NORTH KARANPURA TRANSMISSION COMPANY LIMITED (NKTCL)
through tariff based competitive bidding.

Reference: CERC letter no. CERC/Engg/Tr./19/MP/2013 dated 17.09.2014

Madam,

This has reference to CERC letter dated 17.09.2014 requesting CEA to provide information regarding the transmission scheme awarded to NORTH KARANPURA TRANSMISSION COMPANY LIMITED (NKTCL) under TBCB and elaborating - requirement under prevailing circumstances, feasibility along the proposed route, necessity for continuing with the scheme, time frame in which it is required and impact in the event of discontinuing with the scheme. In this respect, the details regarding the transmission scheme to be implemented by NKTCL, awarded through Tariff Based Competitive Bidding, are given below:

I. Scope of the scheme

- i) WR Pooling station - Seoni 765kV S/C line
- ii) Lucknow - Bareilly 765kV S/C line
- iii) Bareilly - Meerut 765kV S/C line
- iv) Agra - Gurgaon (ITP) 400kV (Quad) D/C line
- v) Gurgaon (ITP) - Gurgaon (PG) 400kV (Quad) D/C line

Chief (E)

vi) Gurgaon(ITP) 400/220 kV GIS

2. Requirement under prevailing circumstances

All the elements covered in the NKTCL scheme are for System Strengthening in NR and WR to provide transmission capacities in the corridors where it is needed. The transmission elements covered in the scope of NKTCL as given above were part of transmission system planned for evacuation and transfer of power from North Karanpura TPS (3x660MW) factoring transmission requirements of NR/WR. Upstream and downstream transmission network for these elements are covered in other schemes and all subsequent transmission network expansion planning studies and network evolved by CEA/CTU is based on factoring all the elements in the scheme to be in place.

Off late, NTPC has informed the following commissioning schedule of North Karanpura generation project.

Unit	Synchronization	Commissioning (COD)
Unit-1	December-2017	June-2018
Unit-2	June-2018	December-2018
Unit-3	December-2018	June-2019

It may please be noted that implementation time frame for the transmission element-i) above was kept firm and not linked to any particular generation project.

As such, the above planned transmission elements need to be implemented at the earliest.

3. Feasibility along the proposed route

The project developers have obtained authorisation u/s 164 of the Electricity Act 2003. The feasibility of construction of the lines on the route alignment, for which the authorisation u/s 164 was obtained, is responsibility of the project developer. We have no comments in this regard. However, it is mentioned that the authorisation u/s 164 was obtained by the developer in August, 2011 and no physical work has yet been started on these transmission lines. The work in respect of implementation for the Gurgaon(ITP) 400/220 kV GIS substation has also not been commenced.

4. Necessity for continuing with the scheme

It is to reiterate that due to delay in commissioning of the above transmission scheme, transmission constraints may be observed in NR and WR. Thus, absence of system covered in the scheme would adversely impact smooth functioning of integrated all- India grid.

5. **Time frame in which it is required**

As stated above, this scheme needs to be implemented without any further delay and may be completed as early as possible.

6. **Impact, if any, in the event of discontinuing with the scheme**

As stated above, the scheme is essential and may not be discontinued. A discontinuation of the scheme would involve a re-run of the system planning and approval process and consequent additional delay in the execution/completion. Impact of this would be that situation of unreliable system operation and increased congestion in transmission system would get prolonged for the further period till the required system is put in place. It is recommended that the scheme may not be discontinued.

7. Further to above, it is mentioned that the prior approval for this scheme u/s 68 of the Electricity Act 2003 was given on 8-12-2008 with the condition that the implementing agency will commence construction of the project within 3 years, unless this term is extended by the Ministry of Power. As per the records available in CEA, this approval has not been extended as of now.

Yours faithfully,



(T.K. Barai)
Secretary, CEA